

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**New Delhi**

**Petition No. 197/TT/2021**

- Subject** : Petition for truing up of transmission tariff of the 2014-19 tariff period and determination of transmission tariff of the 2019-24 tariff period for 400 kV D/C JPL Tamnar-PGCIL, Raipur Transmission Line and 400/220/33 KV sub-stations which includes 04 Numbers 400 kV bays (02 Numbers line bays and 02 Numbers transformer bays), 02 Numbers 220 kV transformer bays and 02 Numbers 315 MVA 440/220 kV Transformers covered under Licensed Transmission Business along with determination of transmission tariff of the 2019-24 tariff period for 02 Numbers 400 kV line bays, 02 Numbers 400 kV tie bays and 2x50 MVA non-switchable at Raipur Sub-station of PGCIL
- Date of Hearing** : 25.11.2021
- Coram** : Shri P. K. Pujari, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Petitioner** : Jindal Power Limited
- Respondents** : MP Power Management Company Limited & 27 Others
- Parties Present** : Ms. Divya Chaturvedi, Advocate, JPL  
Shri Saransh Shaw, Advocate, JPL  
Shri Chetan Garg, Advocate, JPL  
Shri Ravi Sharma, Advocate, MPPMCL  
Shri Axit Jain, JPL  
Shri Souvik Khamrui, JPL  
Shri Pranav Sood, JPL  
Shri Anindya Khare, MPPMCL

**Record of Proceedings**

Case was called out for virtual hearing.

2. Learned counsel for the Petitioner made the following submissions:
- a) Instant petition is filed for determination of transmission tariff of the 2014-19 tariff period and determination of transmission tariff of the 2019-24 tariff period for *400 kV D/C JPL Tamnar-PGCIL Raipur Transmission Line and 400/220/33 kV sub-stations which includes 04 Numbers 400 KV bays (02 Numbers line bays and 02 Numbers transformer bays), 02 Numbers 220 kV transformer bays and 02 Numbers 315 MVA 440/220 kV Transformers (“the transmission assets”)* covered under Licensed Transmission Business of the Petitioner along with determination of transmission tariff of the 2019-24 tariff period for *02 Numbers 400 kV line bays, 02 Numbers 400 kV tie*



*bays and 2x50 MVA non-switchable at Raipur Sub-station of PGCIL (“the missed out transmission assets”).*

- b) The transmission licence pertaining to the transmission assets was granted vide order dated 9.5.2011 in Petition No. 105/2010 and tariff in respect of the transmission assets from 9.5.2011 to 31.3.2014 was allowed vide order dated 18.12.2015 in Petition No. 135/TT/2012 which was subsequently trued-up along with determination of tariff of the 2014-19 tariff period vide order dated 15.12.2017 in Petition No. 313/TT/2014.
- c) The annual fixed cost of the missed out transmission assets (which were not mentioned in the transmission licence) was not allowed vide orders dated 18.12.2015 and 15.12.2017 in Petition No. 135/TT/2012 and Petition No. 313/TT/2014 respectively.
- d) The Petitioner filed Petition No. 262/MP/2017 for amendment of the transmission license pertaining to Licensed Transmission Business to include the missed out transmission assets, which were inadvertently missed out to be included in Petition No. 105/2010. Vide order dated 30.4.2019 in Petition No. 262/MP/2017, the Commission allowed the amendment of the licence to include the missed out transmission assets with the condition that tariff of the left out transmission assets would be granted from the date of issue of amended license after adjustment of depreciation.
- e) During the intervening period, Review Petition No. 6/RP/2016 with respect to order dated 18.12.2015 in Petition No. 135/TT/2012 was disposed vide order dated 8.2.2017 dis-allowing the Petitioner’s claim for Return on Equity (RoE) and Interest on Loan (IoL) and Appeal No. 17 of 2018 filed against the Commission’s order dated 15.12.2017 in Petition No. 313/TT/2017 vide which RoE and IoL was not allowed, is pending adjudication before the Appellate Tribunal for Electricity.
- f) Accordingly, transmission tariff in respect of the missed out transmission assets (which were included after amendment of the transmission licence vide order dated 30.4.2019 in Petition No. 262/MP/2017) for the 2019-24 tariff period has been claimed in this petition only after accounting for the depreciation during 2011-19.
- g) Normative loan benefit as per the provisions of the 2014 Tariff Regulations has not been granted and the claim of debt-equity ratio as 80:20 in line with the 2019 Tariff Regulations may be considered.
- h) No reply has been received from any Respondent.

3. Learned counsel for MPPMCL prayed for 4 weeks’ time to file reply in the instant matter.

4. The Commission directed MPPMCL to file reply by 23.12.2021 with an advance copy to the Petitioner, which may file its rejoinder by 6.1.2022. The Commission directed the parties to comply with the specified timelines and observed that no extension of time shall be granted.



5. The matter shall be listed for further hearing in due course for which a separate notice will be issued to the parties.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Deputy Chief (Law)

